

Making DDA flats disabled friendly

1897. SHRI RAM KUMAR KASHYAP: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether DDA has not converted all its old constructed multi-storey flats disabled friendly by installing lifts and ramps to avoid harassment to disabled persons;

(b) if so, the reasons therefor and the steps taken to make DDA flat disabled friendly;

(c) whether there is not much of space left in the backyards of MIG flats in Dwarka etc. for parking vehicles and the space is congested; and

(d) whether DDA is not planning suitably the flats so as to leave proper parking space for vehicles and for installing lifts and ramps to avoid harassment to disabled persons?

THE MINISTER OF URBAN DEVELOPMENT (SHRI M. VENKAIAH NAIDU):
(a) and (b) The Delhi Development Authority (DDA) has informed there is no such policy for old flats. However, the current multi-storey houses are designed as per the provisions of Master Plan of Delhi 2021 (MPD-2021), for barrier free movement for disabled persons.

(c) DDA has informed that parking spaces are provided as per the provisions of the Master Plan prevailing at that time.

(d) DDA has informed that all new houses are provided with parking spaces and lifts as per prevalent norms under MPD-2021 and Unified Building Bye Laws 2016 (UBBL 2016).

Conversion of leasehold flat to freehold

1898. SHRI RAM KUMAR KASHYAP: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Government directed DDA in April, 2014 to convert leasehold flat to freehold;

(b) if so, the reasons for issuing such a direction and how many persons applied under the scheme for change to freehold; and

(c) whether there was any proposal to direct DDA to exchange freehold flats in respect of seniors disabled/paraplegic persons who have submitted medical certificate from Government hospital and the reasons for issuing such directions?